

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.331/MP/2022

Subject : Petition under section 79 (1) (b) of the Electricity Act, 2003 seeking approval of the secondary supplementary PPA dated 10.2.2022 executed between Petitioner and DVC as well as seeking approval to sign and execute supplementary /amendment PPAs with KSEB, TPDDL and TPTCL for supply to WBSEDCL to pass on the benefits of rationalized coal linkage to the distribution companies.

Petitioner : Maithon Power Limited

Respondents : WBSEDCL and 4 others.

Date of Hearing : **14.3.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, MPL
Shri Jatin Ghuliani, Advocate, MPL
Shri Mohit Mansharamani, Advocate, MPL
Shri Anand Kumar Srivastava, Advocate, TPDDL
Ms. Ishita Jain, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for the approval of the secondary supplementary PPA executed between the Petitioner and the Respondent, DVC and executing supplementary/amendment PPAs with KSEB, TPDDL and TPTCL for supply to WBSEDCL and made oral submissions in support of the prayers made in the petition.

2. The learned counsel appearing for the Respondent sought time to file their reply.

3. The Commission, admitted the petition and directed the Petitioner to file the following additional information on or before **10.4.2023**, after serving copy to the Respondents:

- a) *The tariff details before and after coal rationalization scheme for each beneficiary and detailed calculation for the change in tariff against each PPA.*
- b) *The correspondences made with beneficiaries regarding signing of supplementary PPA.*



4. The Respondents are permitted to file their replies on or before **25.4.2023**, after serving the copy to the Petitioner, who may file its rejoinder, if any, by **10.5.2023**. The parties shall ensure the completion of submissions within the due dates mentioned and no extension of time shall be granted.

5. The petition shall be listed for hearing on **8.6.2023**.

By order of the Commission

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

